at reasonable cost shall become a reality with Government also realising its true value for money.

Assistance for water bodies

- 1812. DR. NAJMA A. HEPTULLA: Will the Minister of RURAL DEVELOPMENT be pleased to state:
- (a) whether any criteria/yardsticks/norms have been fixed for availing Central assistance/grant for irrigation projects under the Desert Development Programme (DDP), Drought Prone Area Programme (DPAP) and the Tribal Areas (TA), etc.;
 - (b) if so, the details thereof;
- (c) the details of proposals sent for Government's assistance regarding repair, renovation and restoration of water bodies by various States including Madhya Pradesh during the last three years and the current year, State-wise and year-wise; and
- (d) the follow-up action taken including the quantum of assistance provided and progress of such water bodies during the above period, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI LALCHAND KATARIA): (a) and (b) Yes, Sir. Irrigation projects in DDP, DPAP and Tribal Areas are being implemented by the Ministry of Water Resources. As per information provided by the Ministry of Water Resources, the criteria/yardsticks/norms fixed for availing central grant for irrigation projects under DDP, DPAP and Tribal Areas etc. under three State sector schemes namely Accelerated Irrigation Benefit Programme (AIBP), Repair, Renovation and Restoration (RRR) of Water Bodies with domestic support during XI Plan and Command Area Development and Water Management (CADWM) Programme are given in Statement-I (See below).

- (c) The State-wise and year-wise details of proposals received from various States including Madhya Pradesh during the last three years and current year under RRR of water bodies are given in Statement-II (*See* below).
- (d) State-wise details of number of water bodies taken up, amount of grant provided and progress of water bodies under RRR during the above period are given in Statement-III.

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Statement-I

Criteria/Yardsticks/norms fixed for availing central assistance under Desert Development Programme (DDP), Drought Prone Area Programme (DPAP) and Tribal Areas (TAs) under three State Sector Schemes, namely Accelerated Irrigation Benefit Programme (AIBP), RRR of Water Bodies with domestic support during Eleventh Plan and Command Area Development and Water Management (CADWM) Programme

The details of Criteria/Yardsticks/norms fixed for availing central assistance under Desert Development Programme (DDP), Drought Prone Area Programme (DPAP) and Tribal Areas (TAs) under three State Sector Schemes, namely Accelerated Irrigation Benefit Programme (AIBP), RRR of Water Bodies with domestic support during Eleventh Plan and Command Area Development and Water Management (CADWM) Programme are given below:

1. Accelerated Irrigation Benefits Programme (AIBP)

As per guidelines of the Accelerated Irrigation Benefits Programme (AIBP), Major/medium lift irrigation projects are eligible for inclusion in the Programme. The eligibility criteria for inclusion of project for assistance under the Programme are as follows:

For Major/medium projects:

- 1. Having investment clearance of the Planning Commission,
- 2. Project is in advanced stage of construction and could be completed in next 4 financial years, and
- 3. Project or component of the project proposed for AIBP is not receiving any other form of financial assistance.

New major/medium project can be included in AIBP:

- On completion of an ongoing project under AIBP on one to one basis. 1. However, following category of projects could be included in AIBP in relaxation of one to one criteria stated above:
 - 1. Projects benefiting drought prone/tribal areas,
 - 2. Projects in States having irrigation development below national average,

 Projects in the districts under Prime Minister's package for agrarian distress.

Major/medium Lift Irrigation projects are eligible for 90% grant assistance under AIBP if they provides irrigation benefits to the drought prone/tribal areas, undivided Koraput Bolangir Kalahandi (KBK) districts of Orissa and projects of North-East, Hilly States (Himachal Pradesh, Sikkim, Jammu and Kashmir and Uttarakhand). The projects of other areas are eligible for 25% grant assistance under AIBP.

Surface Minor Irrigation (SMI) schemes of Special Category States (North-Eastern States, Hilly States *i.e.* Himachal Pradesh, Jammu & Kashmir and Uttarakhand and undivided Koraput Bolangir Kalahandi (KBK) districts of Orissa) are eligible for consideration for assistance under AIBP provided that:

- 1. Each individual scheme has irrigation potential of at least 20 hectares, OR
- 2. Group of schemes (within a radius of 5 km) has total ultimate irrigation potential of 50 ha, and
- 3. The proposed scheme has benefit-cost ratio greater than 1, and
- 4. Development cost of the scheme per hectare is upto Rs. 2 lakh with the condition that wherever the estimated cost of the project is more than Rs. 1.50 lakh per hectare, the AIBP assistance would be limited to cost norm of Rs. 1.5 lakh per hectare only, and
- 5. Maximum time period within which they are to be completed is 2 years excluding the year of their inclusion under AIBP.

SMI schemes of non-special category States (all other States not covered in special category States) are eligible for consideration for assistance under AIBP provided that:

- 1. Each individual scheme has irrigation potential of more than 50 hectares;
- 2. Located in drought prone/tribal area (as decided in consultation with the Planning Commission); and
- 3. Proposed scheme has benefit-cost ration of greater than 1;
- 4. Development cost of the scheme per hectare is upto Rs. 2 lakh with the condition that wherever the estimated cost of the project is more than Rs. 1.50 lakh per hectare, the AIBP assistance would be limited to cost norm of Rs. 1.5 lakh per hectare only; and

5. Maximum time period within which they are to be completed is 2 years excluding the year of their inclusion under AIBP.

SMI schemes included in the programme are eligible for 90% grant assistance of the cost of the scheme.

2. Repair, Renovation and Restoration of Water Bodies with domestic support during Eleventh Plan

A project may be prepared with an individual water body or for a group of water bodies with sub-basin approach. All public and community owned water bodies may be covered under the project. All water bodies included in the project will be given a unique code number. States will accordingly undertake census of these water bodies and get complete list of water bodies along with unique code in the first stage:

- (i) The States may take up the repair, renovation and restoration of water bodies having original irrigation culturable command area up to 2000 hectare or less, for drinking water, irrigation, pisciculture, tourism, ground water recharge or any other purposes;
- (ii) Private owned water bodies are not to be considered for funding under this scheme.
- 2. The funding pattern for the scheme is given below:-
- (i) For Special Category States [North-Eastern States including Sikkim, Himachal Pradesh, Jammu & Kashmir, Uttarakhand and undivided Koraput, Bolangir and Kalahandi (KBK) districts of Orissa] as well as projects benefiting drought prone/tribal/naxal-affected areas, 90% of the project cost will be provided as Central Assistance (grant) by the Government of India and 10% of the cost by State Governments;
- (ii) For non-special category States 25% of the cost will be provided as Central Assistance (grant) by Government of India and 75% by State Governments;
- (iii) 10% of the project cost will be earmarked by the State Governments for capacity building, awareness and institutional strengthening;
- (iv) Out of the Central Plan, outlay of Rs. 1250 crore available for the scheme during the Eleventh Plan, 5% of the central share shall be made for strengthening of implementation mechanism, concurrent evaluation and impact assessment to be carried out by the independent agencies identified

Written Answers to

by the Ministry of Water Resources and will be released on the recommendation of the Ministry.

3. Command Area Development and Water Management (CADWM) Programme

Project proposals received in the Ministry of Water Resources are to be examined by an Inter Ministerial Sanctioning Committee (IMSC) constituted by the Ministry of Water Resources (MOWR) for inclusion/deletion under CAD&WM Programme. At the time of inclusion of new project under the programme, the State Governments will have to submit a Detailed Project Report (DPR) in the prescribed proforma including techno-economic evaluation. Any new project having investment clearance by the Planning Commission and having provision in the State Budget will be included under the Programme only in lieu of completion of an on-going project in a particular State on the basis of completion certificate of Central Water Commission (CWC) approved by IMSC. However, exemption from the stipulation of inclusion of one new project against completion of one ongoing Project under CADWM Programme is given to the projects included in the Prime Minister's package for agrarian distress districts, projects benefiting the drought prone/tribal areas, projects in the States having irrigation development below the national average and projects located in Special Category States, namely, NE States, Uttarakhand, Himachal Pradesh, Jammu and Kashmir and Kalahandi-Bolangir-Koraput (KBK) districts of Orissa. Planning Commission has envisaged implementation of the Command Area Development and Water Management (CADWM) works along with the irrigation projects. No project which is receiving Central assistance under CADWM Programme will be allowed to be discontinued abruptly without its completion.

Funding Pattern:

The following components under CADWM Programme may be undertaken by the States:

Sl.No.	Components	Cost sharing between Centre and States
1	2	3
1.	CAD Establishment	50:50
2	Survey Planning and Design	50:50
3.	On-Farm-Development (OFD) Works	50:50

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1	2		3
4.	Construction of Fie	ld, Intermediate and Link Drains	50:50
5.	Reclamation of Wa	terlogged Areas	50:50
6.	Correction of Syste	50:50	
7.	Adaptive Trials and	Demonstrations	75:25
8.	Training		75:25

Statement-II

Details of RRR proposals received from various States including Madhya Pradesh in respect of Water Bodies during last three years and current year

Sl.	Name of State	Proposals received					
No.		2009-10	2010-11	2011-12	2012-13		
1.	Orissa	1761					
2.	Karnataka	1980			75		
3.	Andhra Pradesh	1029					
4.	Bihar	15			39		
5.	U.P. (Bundelkhand)		40				
6.	M.P. (Bundelkhand)		78	371			
7.	Meghalaya Umiam Lake (cost related to irrigation only)		1		10		
8.	Maharashtra			258	703		
9.	Gujarat		34				
10.	Chhattisgarh		177				
11.	Rajasthan		40		45		
12.	Haryana		3				

Statement-III

State-wise details of water bodies taken up, funds released and water bodies completed under RRR with domestic support during the last three years and current year

(Rs. in crore)

Sl. No.	Name of State	No. of Water Bodies	Fund released during 2009-10	during	during	during	No. of water bodies completed	No. of water bodies in progress
1	2	3	4	5	6	7	8	9
1.	Odisha	1321	72.12	75	70.33		1044	277
2.	Karnataka	427	74.04	47.47	77.51		402	25
3.	Andhra Pradesh	1029		189			0	1029
4.	Bihar	15		25		27.54	0	15
5.	U.P. (Bundelkhand)	28		29.08		10.3790	17	11
6.	M.P. (Bundelkhand)	78		7.33	2.62		72	6
7.	Meghalaya	1		1.78	0.64		0	1
8.	Maharashtra	258			80.53		0	258
9.	Gujarat	34			10.61		0	34
10.	Chhattisgarh	131			34.68		16	115
11.	Rajasthan	16			7.07		10	6
12.	Haryana	3			7.04	2.52	1	2

Houses constructed under IAY in Uttar Pradesh

 $\dagger 1813.$ SHRI JUGUL KISHORE : Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) the number of houses proposed to be constructed under Indira Awas Yojana (IAY) in Uttar Pradesh;

 $[\]dagger$ Original notice of the question was received in Hindi.